

REPORTABLE

IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION/INHERENT JURISDICTION/CIVIL
ORIGINAL JURISDICTION/CRIMINAL JURISDICTION

CRIMINAL APPEAL NO(S). 1255/1999

PEOPLES UNION FOR CIVIL LIBERTIES & ANR.

APPELLANT(S)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

RESPONDENT(S)

WITH

Crl.A. No. 1256/1999

Crl.A. No. 1367/1999

W.P. (C) No. 316/2008

CONMT.PET. (C) NO. 47/2011

IN
W.P. (C) NO. 316/2008

T.C. (C) No. 27/2011

W.P. (Crl.) No. 380/2021

O R D E R

1. We take on record the laborious exercise undertaken by the learned Senior counsel Mr. Gopal Sankaranarayanan, who has been appointed as the Amicus Curiae to assist the Court.
2. The Police Manual for Media Briefing has been prepared by the learned Amicus, considering the views of the Union of India and the practices prevalent at the international level. Notwithstanding the time granted by this Court on earlier occasions, the States have not shown adequate interest in taking note of the Manual and doing the needful.

3. We do not want to keep these matter(s) pending any longer. We deem it appropriate to direct the States to evolve an appropriate policy for Media Briefing by taking into consideration the Police Manual for Media Briefing furnished by the learned Amicus Curiae. The needful will have to be done within a period of three months from the date of receipt of a copy of this order.
4. The Registry is directed to upload the Police Manual for media Briefing on the Supreme Court Website within a period of two weeks from the date of receipt of a copy of this order.
5. We once again place on record our appreciation for the able assistance rendered by the learned Amicus Curiae.
6. No orders are required in the applications for interventions and they are disposed of, accordingly.
7. The appeals and the writ petitions stand disposed of accordingly, and the Contempt Petition stands closed.
8. Pending application(s), if any, shall also stand disposed of.

.....J.
[M.M. SUNDRESH]

.....J.
[NONGMEIKAPAM KOTISWAR SINGH]

ITEM NO.101

COURT NO.5

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1255/1999

PEOPLES UNION FOR CIVIL LIBERTIES & ANR.

Appellant(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

Mr. Gopal Sankaranarayanan, Advocate (AC) Ms. Sumitra Hazarika, Advocate for News Broadcasters Association, New Delhi Mr. Ashok Panigrahi, Advocate for the State of Nagaland Mr. Merusagar Samantaray, Advocate for the State of GOA Ms. Swarupama Chaturvedi, Advocate for the State of MP, Mr. Subhasish Mohanty, Advocate for the State of Odisha Ms. Jaspreet Gogia, Advocate for the State of Punjab Ms. Diksha Rai, Advocate for the State of Assam Mr. K. Enatoli Sema, Advocate for the State of Nagaland Ms. Hemantika Wahi, Advocate for the State of Gujarat Mr. G. Prakash, Advocate for the State of Kerala Mr. M. Yogesh Kanna, Advocate for the State of Tamilnadu Ms. Pragati Neekhra, Advocate for the State of U.P. Mr. Jatinder Kumar Bhatia, Adovcate for the State of Uttarakhand Mr. Monika Gusain, Advocate for the State of Haryana Mr. P.V. Yugeswaran, Advocate for the State of Mizoram Mr. Arvind H.S., Advocate for the UT of Puducherry M/s Arputham Aruna & co., Advocates for the State of Sikkim Mr. V.K. Sharma, Advocate for the State of Himachal Pradesh Mr. V.N. Raghupathy, Advocate for the State of Karnataka Mr. M.K. Maroria, Advocate for Central Bureau of Investigation Mr. Guntur Prabhakar, Advocate for the State of Andhra Pradesh Mr. B.K. Prasad, Advocate for Union of India Mr. Gopal Singh, Advocate for the State of Bihar Mr. C.D. Singh, Advocate for the State of Chhattisgarh Mr. M. Shoeb Alam, Advocate for the State of Jammu & Kashmir Mr. Chanchal Kumar Ganguli, Advocate for the State of West Bengal Ms. G. Indira, Advocate for Andaman Nicobar Administration Ms. Ruchi Kohli, Advocate for the State of Rajasthan Mr. Krishnanand Pandey, Advocate for the State of Jharkhand Mr. Pukhrambam Ramesh Kumar, Advocate for the State of Manipur Mr. Pradeep Misra, Advocate for the State of Uttar Pradesh Mr. Raghavendra Kumar, Advocate for the State of Sikkim Mr. Arvind Kumar, Advocate on behalf of CBI Mr. Rajiv Kumar Sinha, Advocate for the state of Himachal Pradesh. Mr. Ajay Pal, Advocate for the State of Punjab Mr. Pashupatinath Razdan for the Union territory of Jammu & Kashmir, Mr. Jayant Mohan, Advocate for the State of Jharkhand,

IA No. 268152/2023 - EXTENSION OF TIME

IA No. 20448/2011 - INTERVENTION APPLICATION

IA No. 9874/2012 - INTERVENTION APPLICATION

WITH

Crl.A. No. 1256/1999 (II-A)

Crl.A. No. 1367/1999 (II-A)

W.P.(C) No. 316/2008 (PIL-W)

CONMT.PET.(C) No. 47/2011 In W.P.(C) No. 316/2008 (PIL-W)

T.C.(C) No. 27/2011 (XIV-A)

W.P.(Crl.) No. 380/2021 (PIL-W)

IA No. 112148/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 28857/2022 - EXEMPTION FROM FILING O.T.

IA No. 169671/2021 - EXEMPTION FROM FILING O.T.

Date : 15-01-2026 These matters were called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH**

For Appellant(s) Mr. Aditya Sharma, Adv.
 Mr. Jayant Bajaj, Adv.
 For M/S. Parekh & Co., AOR

Petitioner-in-person

Ms. Sumita Hazarika, AOR
Ms. Nisha Bhambani, Adv.

Mr. Anjani Kumar Mishra, AOR

Mr. P. N. Puri, AOR
Mr. Dhiraj, Adv.
Mr. Akshat Vachher, Adv.

For Respondent(s) Mr. Gopal Shankaranarayanan, Sr. Adv.
 Ms. Shivani Vij, AOR
 Mr. Vishal Sinha, Adv.
 Mr. Tushar Srivastava, Adv.
 Ms. Samruti Gangadharaiah, Adv.

Mr. Tushar Mehta, SG (NP)
Mr. Kanu Agrawal, Adv.
Mr. Shashwat Parihar, Adv.
Mr. Harish Pandey, Adv.
Mr. Rajat Nair, Adv.
Mr. Varun Chugh, Adv.
Mr. Santosh Ramdurg, Adv.
Mr. Navanjay Mahapatra, Adv.
Mr. Bhuvan Kapoor, Adv.
Ms. Mrinal Elkar Mazumdar, Adv.
Mr. Krishna Kant Dubey, Adv.
Mr. Shreekant Neelappa Terdal, AOR

Mrs. Aishwarya Bhati, A.S.G.
Mrs. Ruchi Kohli, Sr. Adv.
Mr. Gautam Bharadwaj, Adv.
Mr. Anmol Chandan, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Diwakar Sharma, Adv.
Dr. N. Visakamurthy, AOR
Mr. Mukesh Kumar Maroria, AOR
Mr. Chinmayee Chandra, Adv.
Mr. Navanjay Mahapatra, Adv.
Mr. Raman Yadav, Adv.
Mr. Ishaan Sharma, Adv.
Mr. Mrigank Pathak, Adv.
Mr. T.A. Khan, Adv.
Mr. Arvind Kumar Sharma, AOR
Ms. Rekha Pandey, Adv.
Mr. Amrish Kumar, AOR

Mr. Manan Verma, AOR
Ms. Anubha Dhulia, Adv.
Mr. Sumit Kumar, Adv.
Mr. Pranjal Tandon, Adv.

Mr. Jayant Mohan, AOR
Ms. Meenakshi Chaterjee, Adv.
Ms. Adya Shree Dutta, Adv.
Ms. Dorjee Ongmu Lachungpa, Adv.

Mr. Aaditya Aniruddha Pande, AOR
Mr. Siddharth Dharmadhikari, Adv.
Mr. Shrirang B. Varma, Adv.
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Mr. Adarsh Dubey, Adv.
Ms. Chitransha Singh Sikarwar, Adv.

Ms. Ankita Sharma, AOR
Mr. Arjun D. Singh, Adv.
Ms. Ishika Neogi, Adv.

Mr. Shuvodeep Roy, AOR
Mr. Deepayan Dutta, Adv.
Mr. Saurabh Tripathi, Adv.

Mr. Manish Kumar, AOR
Mr. Divyansh Mishra, Adv.
Mr. Kumar Saurav, Adv.

Mr. Hrishikesh Baruah, AOR
Mr. Yashaswy Ghosh, Adv.

Mr. Kshitij Singh, Adv.
Mr. Utkarsh Dwivedi, Adv.
Ms. Pragya Agarwal, Adv.
Ms. Nishtha Sachan, Adv.

Mr. V. K. Verma, AOR
Mr. Rajat Srivastav, Adv.
Mr. Manjit Solanki, Adv.

Mr. Sunny Choudhary, AOR
Mr. Harmeet Singh Ruprah, Adv.
Mr. Abhinav Shrivastava, Adv.

Ms. Vanshaja Shukla, AOR
Ms. Ankeeta Appanna, Adv.
Mr. Ajay Bahuguna, Adv.

Mr. Avdhesh Kumar Singh, A.A.G.
Mrs. Prerna Dhall, Adv.
Mr. Ambuj Swaroop, Adv.
Mr. Kapil Katare, Adv.
Ms. Rajnandani Kumari, Adv.
Mr. Prashant Singh, AOR
Mr. Saksham Gahoi, Adv.
Mr. Vishwas Sharma, Adv.

Mr. Guntur Pramod Kumar, AOR
Mr. Samarth Krishan Luthra, Adv.
Mr. Dhruv Yadav, Adv.

Ms. Sharmila Upadhyay, AOR
Mr. Sarvjit Pratap Singh, Adv.

Ms. Sumita Hazarika, AOR
Ms. Nisha Bhambani, Adv.

Mr. Sameer Abhyankar, AOR
Mr. Rahul Kumar, Adv.
Mr. Krishna Rastogi, Adv.
Ms. Yachna Sharma, Adv.
Ms. Arushi Chopra, Adv.
Mr. Aakash Thakur, Adv.
Mr. Aryan Srivastava, Adv.

Ms. Diksha Rai, AOR
Mr. Piyush Vyas, Adv.
Ms. Purvat Wali, Adv.

Mr. Raj Kumar, Adv.
Mr. Anand Ranjan, Adv.
Mr. Rajiv Kumar Sinha, AOR

Mr. Siddhant Sharma, AOR
Mr. Vikram Choudhary, Adv.

Ms. Devina Sehgal, AOR
Mr. Srikanth Varma Mudunuru, Adv.

Mr. Akshat Kumar, AOR
Mr. Vikas Negi, Adv.

Mr. Shiv Mangal Sharma, A.A.G.
Ms. Abhinandini Sharma, Adv.
Ms. Sonali Gaur, Adv.
Ms. Nidhi Jaswal, AOR

Ms. Vanshaja Shukla, AOR
Ms. Ankeeta Appanna, Adv.
Mr. Ajay Bahuguna, Adv.

Mr. Himanshu Shekhar Tripathi, AOR
Mr. Somkirti Singhdeo, Adv.

Ms. Swati Ghildiyal, AOR
Mr. Nimesh Bhatt, Adv.

Mr. Aravindh S., AOR
Mr. Akshay Gupta, Adv.

Mr. Manish Kumar, AOR
Mr. Divyansh Mishra, Adv.
Mr. Kumar Saurav, Adv.

Mr. Lenin Singh Hijam , Ag, Adv.
Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Sharma, Adv.
Ms. Anupama Ngangom, Adv.
Ms. Rajkumari Divyasana, Adv.

Mr. Anando Mukherjee, AOR
Mr. Shwetank Singh, Adv.
Ms. Pooja Singh, Adv.

Mr. Avijit Mani Tripathi, AOR
Mr. T.k. Nayak, Adv.
Ms. Marbiang Khongwir, Adv.
Mr. Vikas Bansal, Adv.

Mr. Harshad V. Hameed, AOR
Mr. Dileep Poolakkot, Adv.
Mrs. Ashly Harshad, Adv.
Mr. Mahabir Singh, Adv.
Dr. Arunender Thakur, Adv.

Mr. Anshul Saharan, Adv.

Mr. Samar Vijay Singh, AOR

Ms. Sabarni Som, Adv.

Mr. Aman Dev Sharma, Adv.

Mr. Gaj Singh, Adv.

Mr. Eashwar, Adv.

Ms. Richa Verma, Adv.

Ms. Hemantika Wahi, AOR

Mr. Praveen Agrawal, AOR

Mr. D. S. Mahra, AOR

Mr. Abhishth Kumar, AOR

M/S. Coac, AOR

Mr. Chanchal Kumar Ganguli, AOR

M/S. Karanjawala & Co., AOR

Mr. Sudarshan Rajan, AOR

Mr. Shibashish Misra, AOR

Mr. P. V. Yogeswaran, AOR

Mr. Anil K. Chopra, AOR

M/S. Corporate Law Group, AOR

Mr. Guntur Prabhakar, AOR

Mr. D. Mahesh Babu, AOR

Mr. Rajiv Shankar Dwivedi, Adv.

Ms. Tulika Mukherjee, AOR

Mr. Beenu Sharma, Adv.

Mr. Venkat Narayan, Adv.

Mrs. Anil Katiyar, AOR

Mr. Samir Ali Khan, AOR

Mr. Ranjan Mukherjee, AOR

Mr. Jatinder Kumar Bhatia, AOR
Mr. Gopal Singh, AOR
Mr. Anil Shrivastav, AOR
Mr. Sanjay Kumar Visen, AOR
Ms. G. Indira, AOR
Mr. B. Krishna Prasad, AOR
Mr. Ashok Kumar Singh, AOR
Mr. T. Mahipal, AOR
Ms. Ruchira Goel, AOR
Mr. Sumit Sinha, AOR
Mr. Karan Sharma, AOR
Mr. Sabarish Subramanian, AOR
Mr. Saurabh Trivedi, AOR
Mr. Akshay Amritanshu, AOR
Ms. Nupur Kumar, AOR
Mr. Mahfooz Ahsan Nazki, AOR
Mr. Raghvendra Kumar, AOR
Mr. Pradeep Misra, AOR

UPON hearing the counsel the Court made the following
O R D E R

The appeals and the writ petitions stand disposed of and
the Contempt Petition stands closed in terms of the reportable
signed order.

Pending application(s), if any, shall stand disposed of.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS
(Reportable signed order is placed on the file)

(POONAM VAID)
ASSISTANT REGISTRAR